

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**6. IA 2008/2023 In C.P. (IB)/286(MB)2018**

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2023**

**NAME OF THE PARTIES: - Manoj Kumar Mishra  
IN THE MATTER OF  
Sunrise TSR Factory  
V/s  
Monotona Tyres Ltd.**

**APPEARANCES: -**

**FOR THE RP (Present In Person) : Adv. Manoj Kumar Mishra**

**Section: 60(5), U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**I.A. 2008/2023-** The present interlocutory application is filed by the R. P. seeking urgent hearing of **M.A. 1061/2019, M.A. 2265/2019 & M.A. 2883/2019**. Counsel appearing for the R P present in person and submits that the said IAs has also been heard, hence the present **I.A. 2008/2023** become infructuous. In view of the above, **I.A. 2008/2023** is **disposed of**.

**C.P. (IB)/286(MB)2018-** List this matter for hearing on **07.07.2023**.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**  
Manish Tiwari

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**